

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6076

ANSWERED ON:03.05.2013

UNIFORM FEES NORMS FOR NURSING COLLEGES

Jakhar Shri Badri Ram ;Raghavan Shri M. K.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of various irregularities/malpractices including charging of different rates of fees, varied qualification norms, misleading advertisements and admission of higher than permissible number of students in the Nursing colleges in the country;
- (b) if so, the details thereof indicating the number of such cases reported during each of the last three years and the current year, State/UT-wise;
- (c) the action taken/proposed by the Government against the erring Nursing colleges, State/UT-wise; and
- (d) the corrective measures taken/ proposed by the Government for the uniform fees and norms for admission in degree and diploma courses in Nursing colleges across the country?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): Fees for Nursing educational institutions are coming under the purview of State Government. Instances have come to the notice that admissions are made more than the sanctioned capacity in the state of Haryana, Bihar, Rajasthan, Maharashtra, Uttar Pradesh and Karnataka, which has led to a number of court cases in different states. If the number of seats are more than sanctioned seats, Indian Nursing Council issues show cause notices and takes appropriate action in accordance with the norms/rules prescribed as per Indian Nursing Council Act, 1947.